

Central Administrative Tribunal
Principal Bench

2

O.A. No. 688 of 2000

New Delhi, dated this the 25th April, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Hon'ble Mr. Kuldip Singh, Member (J)

Shri Kanchhid Singh,
S/o Shri Bharam Singh,
R/o Vill. Detai,
Dist. Ghaziabad (U.P.)

... Applicant

(By Advocate: Shri V.P. Sharma)

Versus

1. NCT of Delhi through
the Chief Secretary,
Old Secretariat, Delhi.

2. The Commissioner of Police,
Police Headquarters, I.P. Estate,
New Delhi.

3. The Addl. Commissioner of Police,
Police Headquarters, I.P. Estate,
New Delhi.

4. The Dy. Commissioner of Police,
2nd Bn., DAP,
Delhi.

.. Respondents

ORDER (Oral)

Mr. S.R. Adige, VC (A)

Applicant impugns the Charge Sheet dated
14.12.89; the Enquiry Officer's report dated 3.9.90;
the Disciplinary Authority's order dated 26.11.90
and the Appellate Authority's order dated 22.2.94
(Annexure A-1).

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2. We have heard applicant's counsel Shri V.P. Sharma.

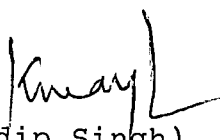
3. Shri Sharma states that applicant's revision petition dated 27.1.2000 (Annexure A-3) has not yet been disposed of by Respondents.

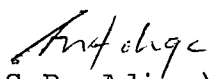
4. If so, this O.A. is disposed of with a direction to Respondents to dispose of the aforesaid revision Petition in accordance with rules and instructions by means of detailed, speaking and reasoned order under intimation to applicant within three months from the date of receipt of a copy of this order.

5. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

6. The O.A. stands disposed of accordingly at the admission stage. No costs.

7. Let a copy of the O.A. be sent along with this order to respondents.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)

/GK/